

GOVERNMENT OF INDIA  
MINISTRY OF EXTERNAL AFFAIRS

**LOK SABHA**  
**UNSTARRED QUESTION NO.3599**  
TO BE ANSWERED ON 02.01.2019

**EXTRADITION OF MUMBAI ATTACKERS**

3599. SHRI RATTAN LAL KATARIA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Government has allowed NIA team to visit the US for extradition of 26.11.2008 Mumbai terror attackers;
- (b) If so, the details in this regard;
- (c) whether the US FBI has invited NIA team to resolve all those outstanding issues and if so, the details thereof;
- (d) whether after resolving all issues related to 26.11.2008 suspects the extradition of Tahawwur Rana will be possible; and
- (e) If so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS  
[GEN. (DR) V. K. SINGH (RETD)]

(a) to (e) The United States has expressed its commitment towards working with its international partners to identify and bring to justice those responsible for the 26/11/2008 Mumbai attack. During the India-U.S. 2+2 Ministerial Dialogue on 06 September 2018, both sides called on Pakistan to bring to justice expeditiously the perpetrators of the Mumbai, Pathankot, Uri, and other cross-border terrorist attacks.

Government of India has engaged with relevant U.S. authorities, under terms of the India-U.S. Extradition Treaty of 1997, for extradition of U.S.-based individuals for their role in the 26/11/2008 terrorist attack in Mumbai. These consultations have been held by means of meetings/visits and teleconferences. Most recently, a team from the National Investigation Agency visited the U.S. on 13-15 December 2018 for discussion with the U.S. authorities.

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